

**Central Administrative Tribunal , Lucknow Bench, Lucknow**

**CCP No. 85 of 2006 in O.A. No. 480/2004**

this the 1<sup>st</sup> day of March, 2007

CORUM:-

**Hon'ble Shri A.K. Singh, Member (A)**  
**Hon'ble Shri M. Kanthaiah, Member (J)**

Dr. Sharat Chandra aged about 59 years son of late Sri Ram Bahadur Singh resident of S-107, Shakti Nagar, C/o B.S. Johari, Faizabad Road, Lucknow

..Applicant

By Advocate: None

Vs.

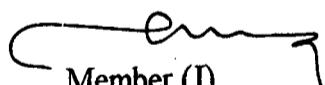
Sri S.K.Chaudhary, Divisional RailwayManager, North Central Railway (NCR)  
Allahabad.

By Advocate: Sri N.K.Agrawal

**ORDER (ORAL)**

**By Hon'ble Shri A.K.Singh , Member (A)**

The compliance report in regard to CCP No. 85/2006 in O.A. No. 480 of 2004 has already been filed by the respondents vide their compliance report dated 1.8.2006. As per compliance report of the respondents as well as the facts mentioned in the DRM (P) letter dated 12<sup>th</sup> January, 2006, instructions have already been issued to Sr. Divisional Finance Manager (EG & Pension), North Central Railway, Allahabad to make all the payment of arrears/pension revision. <sup>Up to the applicability</sup> In view of the action taken by the respondents for payment of due arrears of pay and revision of pensionary benefits on pay already allowed on proforma basis in selection grade w.e.f. 5.12.1995, a substantial compliance of the order of this Tribunal dated 4.2.2005 in O.A. No.480 of 2004 has already been made by the respondents. <sup>Consequently</sup> In view of the above, no case for contempt survives and CCP No. 85 of 2005 is dismissed and notices issued to the contemnor are discharged. <sup>On the basis of</sup>

  
Member (J)

  
Member (A)

copy of order  
dated 01-3-07  
Prepared  
07-3-07